

each and the total amount disbursed to the recipients of Rs. 1 lakh or more ?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA) : (a) The scheme has not so far been revised. However, a suggestion in this regard is under consideration.

(b) There are 17,306 claims pending verification. Out of this, 256 are old claims which were registered by the Custodian of Enemy Property till 31st August, 1975, and 17,050 are fresh claims registered since then till 31st May, 1977. The last date for registration of the claims has been extended upto 31st July, 1977.

(c) (i) upto 31st May, 1977, 3677 claims have been settled ;

(ii) 252 persons/companies have each been paid Rs. one lakh or more. The total amount disbursed to the above 252 claimants is Rs. 13.11 crores.

12.00 NOON

PAPERS LAID ON THE TABLE

Accounts (1973) of the Delhi Transport Corporation and related papers

THE PRIME MINISTER (SHRI MORARJI R. DESAI) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Delhi Transport Corporation for the year ended 31st March, 1973, and the Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporations Act, 1950, together with a statement giving reasons for the delay in laying the document. [Placed in Library. See No. LT-531/77].

Report and Accounts (1975-76) of the Central Road Transport Corporation Limited, Calcutta and related papers

SHRI MORARJI R. DESAI : Sir, I also beg to lay on the Table a copy each (in

English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) (a) Twelfth Annual Report and Accounts of the Central Road Transport Corporation Limited, Calcutta, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the Corporation. [Placed in Library. See No. Lt-529/77 for (a) and (b)].

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (i) above. [Placed in Library. See No. LT-529/77].

Agreements between the President of India and Governors of various States regarding Development and Maintenance of road links

SHRI MORARJI R. DESAI : Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following papers, under section 10 of the National Highways Act, 1956 :—

(i) Agreement dated the 23rd February, 1977, entered into between the President of India and the Governor of Meghalaya regarding the development and maintenance of road links.

(ii) Agreement dated the 25th February, 1977, entered into between the President of India and the Governor of Andhra Pradesh regarding the development and maintenance of road links.

(iii) Agreement dated the 25th February, 1977, entered into between the President of India and the Governor of Maharashtra regarding the development and maintenance of road links. [Placed in Library. See No. LT-528/77 for (i) to (iii)].